


**ORDER- SHEET FOR MAGISTRATE'S RECORDS**

DISTRICT- Baksa.

IN THE COURT OF **Sri. A.M. Md. Mahiuddin**, CHIEF JUDICIAL MAGISTRATE, Mushalpur

**Case No- GR-309 of 2018**

.....*Versus*.....

Serial No. of Orders	Date	Order	Signature
	15.11.2018	<p>The accused person namely <b>Homeswar Rai</b> is absent showing cause vide petition no-3004/18, which is seen and allowed. His learned counsel has prayed for allowing him to represent the accused for the day. Head both sides and considering the ground, the prayer is allowed.</p> <p>Accordingly, prosecution examined the informant/victim of this case and in view of his stand closed their further evidence. Considering the evidence on record, the examination of the accused u/s-313, CrPC is dispensed with. The learned counsel for the accused declined to adduce any evidence in support of their case. Accordingly, arguments heard.</p> <p>As the prosecution failed to prove the allegation against the accused person beyond all reasonable doubt, the accused persons namely <b>Homeswar Rai</b> is found not guilty and accordingly acquitted of the offence <b>u/s 341/323, IPC</b> labeled against him.</p> <p>As the judgment is of acquittal, the same is pronounced and delivered in the open court in absence of the accused person. The judgment is written in separate sheets of paper and appended with the case record.</p> <p>The accused is set at liberty accordingly.</p> <p>The bail bond is kept valid for next 6(six) months or till furnishing of fresh surety by the accused u/s 437(A), Cr.P.C. whichever is earlier.</p> <p><b>Case disposed of accordingly.</b></p>	 <p><b>CJM,</b> <b>Baksa, Mushalpur</b> Chief Judicial Magistrate Baksa, Mushalpur</p>